

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-12174-JK (LD) of 2024

DATED:- 05 - 07 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:05.07.2024

No:-LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jms

Reyaz Ali Bhat
05-07-24

Annexure to the Government Order No.12174 -JK(LD) of 2024 dated 05.07.2024

S. No	Title of the case	OIC
1	Muzaffar Ahmad Misger V/s U.T of J&K & Others in O.A No.697/2023.	Inspector Mr. Barkat Ahmad Dar, Superintendent District Jail, Baramulla
2	Hotel Green Park and ANR. V/s U.T of J&K and Others in WP (C) No.1673/2022.	Mr. Adil Fareed, Assistant Commissioner Central with Divisional Commissioner Kashmir
4	Mohammad Altaf Bhat and Anr, Vs UT of J&K whereby the accused involved in case FIR No.183/2020 u/s 18 ULAP Act, 380 IPC P/s Chadoora	Owais Ahmed, JKPS SDPO Chare Sharief,
5	Suhail Javeed Soudagar and Anr, Vs UT of J&K, whereby the accused involved in case FIR No.11/2023 u/s 363,376-D, 169 IPC and Section 5/6, 16/17 of PCSO Act P/s Kothibagh	Hariprasad K.K. IPS SDPO Kothibagh
6	Ashok Kumar Versus U.T of J&K & others in SWP No. 2637/2017, TA No. 598 of 2022.	Mr. Nasir Ahmad Shah, Dy. S.P (S) Personnel, PHQ
7	UT of J&K Vs Rashid Ahmed Sofi, whereby the accused involved in case FIR No. 10/2022 u/s 8/20 NDPS Act P/s Dooru	Sh. Ajaz Ahmed SDPO Kokernag,
8	Court on Its Own Motion VERSUS State of J&K and Ors. (Now U.T) in WP (C) No. 1868/2019.	Mr. Syed Yasir Farooq, Deputy Secretary to the Government, Home Department

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